

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "SMC", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**ITA No.2697/M/2025  
Assessment Year: 2015-16**

<b>M/s. Shiv Parvati Co-operative Housing Society Ltd.,</b> 14 <sup>th</sup> Road, Khar West, Mumbai- 400052 <b>PAN: AADAS1163J</b>	Vs.	<b>ITO Ward 22(3)(1),</b> Piramal Chambers, Mumbai- 400013
(Appellant)		(Respondent)

**Present for:**

Assessee by : Shri P.G. Kukreja, Ld. A.R.  
Revenue by : Shri P D Chougule, Ld. Sr. D.R.

Date of Hearing : 05.06.2025  
Date of Pronouncement : 05.06.2025

**O R D E R**

**Per : Narender Kumar Choudhry, Judicial Member:**

This appeal has been preferred by the Assessee against the order dated 17.03.2025, impugned herein, passed by the National Faceless Appeal Center (NFAC)/ Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2015-16.

2. The Assessee has submitted that it has also filed another appeal challenging the same orders as impugned in this appeal, which is fixed for hearing on 19.06.2025. Therefore, this appeal may be dismissed as withdrawn with liberty to pursue the appeal i.e. ITA No.2845/M/2025 fixed on 19.06.2025.

3. The Ld. D.R. did not refute the aforesaid claim of the Assessee.

4. Thus, the appeal of the Assessee is dismissed as withdrawn with liberty as prayed.

**Order pronounced in the open court on 05.06.2025.**

**Sd/-  
(NARENDER KUMAR CHOUDHRY)  
JUDICIAL MEMBER**

\* Kishore, Sr. PS

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.